

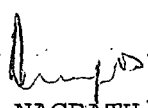
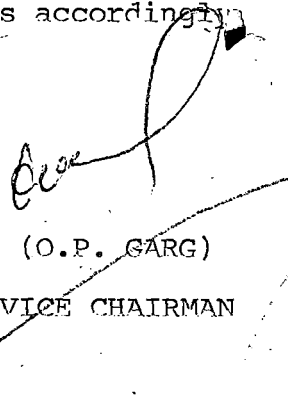
# In The Central Administrative Tribunal Jaipur Bench, Jaipur

AO./TA/MP No. ....

Ghanshyam Singh Versus Ishwar Chand Sharma & Ors.

Date of Order	Orders
11.3.2002	<p>CP 76/2001 with MA 40/2002</p> <p>Mr. K.L. Thawani, counsel for the Petitioner. Mr. T.P. Sharma, Counsel for the respondents.</p> <p>Heard the learned counsel for the parties.</p> <p>By means of order dated 4.6.2001 passed in OA No. 485/96, the impugned orders at Annexures A-1 to A-3, was passed. Thereafter the applicant was reinstated in service with back wages. The learned counsel for the applicant frankly concedes that the applicant has been reinstated in service and is presently working pursuant to the orders passed by this Tribunal. The learned counsel for the respondents pointed out that the back wages could not released on count of certain formalities <del>of the matter</del>. This fact indicates that there is no deliberate or wilful disobedience of the order of this Tribunal and the respondents appear to be sincere in implementing the order of this Tribunal in OA No. 485/96.</p> <p>We, therefore, dismiss this Contempt Petition and discharge the notices issued to the respondents. However, it is directed that the respondents shall ensure that the entire back wages and other amounts payable to the applicant pursuant to our order aforesaid in OA No. 485/96 are cleared by 31.5.2002. The payment to the</p>

## C.A.T. Bench, Jaipur

Date of Order	Orders
<p>Copy has been Supplied to Rmt counsel T.P.S. On 15.3.2013 Sign at page 6 of the undersheet</p> <p>Copy sent to applicant.</p> <p>Wd/e 15250 dated 21/3</p>	<p>applicant shall be subject to the ultimate decision of the writ petition.</p> <p>Since the CP has been dismissed, MA No. 40/2002 becomes infructuous and it is accordingly dismissed.</p> <p> (A.P. NAGRATH) MEMBER (A)</p> <p> (O.P. GARG) VICE CHAIRMAN</p>